

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
LEGISLATIVE DEPARTMENT**

**LOK S A B H A
UNSTARRED QUESTION NO. 3053
TO BE ANSWERED ON FRIDAY, THE 9TH AUGUST, 2024.**

Law against Superstition

3053. Dr. D Ravi Kumar:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government is planning to introduce a bill specifically against superstition and fraudulent activities in view of the lack of dedicated provisions in the existing criminal law statutes to target fraudulent practices by godmen;
- (b) whether the Government has any plans to amend the Drugs and Magic Remedies (Objectionable Advertisements) Act, 1954 or introduce a new comprehensive law to address superstitious practices and protect vulnerable individuals from exploitation in view of the numerous loopholes in the present Act, if so, the details thereof;
- (c) whether the Government is considering a nationwide law modeled on the anti-superstition laws in Maharashtra and Karnataka to effectively combat superstition and related fraudulent activities in the country in view of its successful implementation in the said States, if so, the details thereof; and
- (d) the steps taken/proposed to be taken by the Government to ensure that law enforcement agencies are equipped with the necessary legal tools to tackle superstition and protect citizens from exploitation?

ANSWER

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF
LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF
PARLIAMENTARY AFFAIRS**

(SHRI ARJUN RAM MEGHWAL)

(a) to (d) : There is no such legislative proposal under consideration of this Ministry.